

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 491
ANSWERED ON 04TH FEBRUARY, 2021**

HIGH SECURITY REGISTRATION PLATES

491. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has devised any mechanism to rectify the errors being committed while filing applications for High Security Registration Plates (HSRP) and Colour Coded stickers for vehicles and if so, the details thereof;**
- (b) whether the Government has received complaints regarding delivery of wrong colour coded stickers showing particulars of wrong fuel type of vehicles e.g. showing 'electric' instead of 'petrol' and if so, the reaction of the Government thereto;**
- (c) whether there is any mechanism available to the applicants to rectify such mistakes after the delivery of stickers and if so, the details thereof;**
- (d) if not, the time by which such mechanism is likely to be devised and made available to the applicants; and**
- (e) the action taken on a similar complaint number DMH 235254?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The Ministry has notified G.S.R 1162 (E) dated 04.12.2018 and S.O. 6052 (E) dated 06.12.2018 mandating that the High Security Registration Plate, including the third registration mark, wherever**

required, shall be supplied by the vehicle manufacturers, along with the vehicle manufactured on or after 1st day of April, 2019 to their dealers, and dealers shall place a mark of registration on such plates and affix them on the vehicle. For affixation of the High Security Registration Plate on existing vehicles, the High Security Registration Plate, including the third registration mark, may be supplied and affixed by the dealers of the vehicle manufactured after placing the mark of registration thereon. The manufacturers or suppliers of High Security Registration Plates, if so authorised by the State concerned, may also supply the High Security Registration Plate, including the third registration mark on old vehicles.

(b) to (e) Implementation of the provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Transport Authorities of concerned State/UTs. The complaint /grievance received, if any, in this regard, is forwarded to concerned State Transport Authority to get the same redressed.
